

ITEM NO.101
(Part Heard)

COURT NO.12

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 11128/2016

C.I.T., DELHI

Appellant(s)

VERSUS

BHARTI HEXACOM LTD.

Respondent(s)

([PART-HEARD BY : HON'BLE B.V. NAGARATHNA AND HON'BLE UJJAL
BHUYAN, JJ.] [GROUP MATTER]
IA No. 103440/2020 - APPLICATION FOR TAGGING/DETAGGING
IA No. 110236/2020 - EARLY HEARING APPLICATION)

WITH

C.A. No. 4902/2022 (III)
(FOR ADMISSION and I.R.)

C.A. No. 162/2018 (XIV-A)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2015)

C.A. No. 159/2021 (III)

C.A. No. 4839/2017 (III)

C.A. No. 153/2021 (XIV-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
47279/2017
IA No. 47279/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

C.A. No. 6897/2018 (XIV-A)
(FOR ADMISSION and I.R. and IA No.89542/2018-CONDONATION OF DELAY
IN FILING)

Diary No(s). 4178/2019 (IV-A)
(FOR CONDONATION OF DELAY IN FILING ON IA 33118/2019
FOR AMENDMENT IN CAUSE TITLE ON IA 29974/2021
IA No. 29974/2021 - AMENDMENT IN CAUSE TITLE
IA No. 33118/2019 - CONDONATION OF DELAY IN FILING)

SLP(C) No. 24740/2019 (XIV)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
152380/2019
FOR EXEMPTION FROM FILING THE POWER OF ATTORNEY ON IA 198176/2019
FOR AMENDMENT IN CAUSE TITLE ON IA 198183/2019
IA No. 198183/2019 - AMENDMENT IN CAUSE TITLE
IA No. 152380/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 198176/2019 - EXEMPTION FROM FILING THE POWER OF ATTORNEY)

contd..

SLP(C) No. 20863/2019 (XIV)
(FOR EXEMPTION FROM FILING THE POWER OF ATTORNEY ON IA 198172/2019
IA No. 198172/2019 - EXEMPTION FROM FILING THE POWER OF ATTORNEY)

C.A. No. 158/2021 (III)
(FOR ADMISSION and I.R. and IA No.160823/2019-CONDONATION OF DELAY
IN FILING)

C.A. No. 302/2021 (XIV-A)
(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA
105972/2020
IA No. 105972/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

C.A. No. 303/2021 (XIV-A)
(FOR ADMISSION and I.R. and IA No.112465/2020-CONDONATION OF DELAY
IN FILING)

C.A. No. 11149/2016 (III)

C.A. No. 11148/2016 (XIV-A)
(FOR [I/A FOR AMENDMENT OF CAUSE TITLE] ON IA 50659/2017
IA No. 50659/2017 - I/A FOR AMENDMENT OF CAUSE TITLE)

C.A. No. 11130/2016 (XIV-A)

C.A. No. 11131/2016 (XIV-A)

C.A. No. 11134/2016 (XIV-A)

C.A. No. 11132/2016 (XIV-A)

C.A. No. 11136/2016 (XIV-A)

C.A. No. 11133/2016 (XIV-A)

C.A. No. 11135/2016 (XIV-A)

C.A. No. 11137/2016 (XIV-A)

C.A. No. 11140/2016 (XIV-A)

C.A. No. 11141/2016 (XIV-A)

C.A. No. 11139/2016 (XIV-A)
(FOR AMENDMENT OF THE PETITION ON IA 46956/2017
IA No. 46956/2017 - AMENDMENT OF THE PETITION)

C.A. No. 11142/2016 (XIV-A)

C.A. No. 11143/2016 (XIV-A)

contd..

C.A. No. 11145/2016 (XIV-A)

C.A. No. 11146/2016 (XIV-A)

C.A. No. 11147/2016 (XIV-A)

C.A. No. 163/2018 (XIV-A)
(FOR CONDONATION OF DELAY IN FILING ON IA 1/2015)

C.A. No. 11129/2016 (XIV-A)

Diary No(s). 24728/2023 (IV-A)
(FOR ADMISSION and I.R. and IA No.121784/2023-CONDONATION OF DELAY
IN FILING)

Date : 24-08-2023 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. N Venkatraman, A.S.G.
Mr. Arijit Prasad, Sr. Adv.
Mr. V.C Bharati, Adv.
Ms. Shruti ShivKumar, Adv.
Mr. Rahul VijayaKumar, Adv.
Ms. Amritha C. Mouli, Adv.
Mr. Raj Bahadur Yadav, AOR
Mr. Rupesh Kumar, Adv.
Mrs. Gargi Khanna, Adv.
Mr. Rajesh Kumar Singh, Adv.
Mr. Vikrant Yadav, Adv.
Mr. S A Haseeb, Adv.
Mr. Manish Pushkarna, Adv.

Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. Arvind P. Datar, Sr. Adv.
Mr. Ajay Vohra, Sr. Adv.
Ms. Kavita Jha, AOR
Mr. Vaibhav Kulkarni, Adv.
Mr. Udit Naresh, Adv.

Mr. Arvind Datar, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Ms. Sayaree Basu Mallik, Adv.
Mr. Abhinav Garg, Adv.

Mr. Sachit Jolly, Adv.
Ms. Anuradha Dutt, Adv.
Ms. Disha Jham, Adv.
Ms. Soumya Singh, Adv.

Contd..

Ms. B. Vijayalakshmi Menon, AOR

Mr. Harpreet Singh Ajmani, AOR

Mr. Aniket Deepak Agrawal, Adv.

Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned Additional Solicitor General for the appellant(s)/petitioner(s) by way of reply arguments as well as further clarificatory arguments by learned senior counsel for the respondent(s).

Judgment reserved in all the matters as also for orders on pending application(s).

Learned counsel appearing for the respective parties to file their written submissions on or before 04.09.2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)